proposes to import machinery and equipment involving the latest technology of cancer detection and also avail of the services of eminent experts. The company has recently approached the Ministry of Industry once again suggesting certain modifications in their Programme. No precise details are available as to when these services are likely to be commissioned.

Internal Railway in Kashmir Valley

1025. SHRI GHULAM RASOOL KAR: Will the Minister of TRANS-PORT be pleased to state:

(a) whether it is a fact that a survery for internal railways was conducted years ago in the Kashmir valley; and

(b) if so, what are the details thereof and by when work for its construction is likely to be started?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The traffic-cum-engineering survey for an electrified railway line connecting Gazi Gund and Baramulla via Srinagar was carried out in the year 1973 at the cost and request of the State Government of Jammu and Kashmir. The length of the line surveyed was 122.35 Kms. At 1973 price level the cost was estimated to be Rs. 81 crore if constructed as MG, and Rs. 89 crores if constructed as BG. The project was not found to be financially viable, the return prices. being negative. At current the cost of the Project would be several times more. There is no proposal at present for taking up this work due to constraint of resources.

केन्द्रीय यूनानी चिकित्सा प्रनुसंधान परिषद् के विरुद्ध शिकायतें

1026. श्री सत्य प्रकाश मालवीय : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

ः (नः) क्या सरकार को स्वास्थ्य ग्रौर परिवार कल्याण मंत्रालय के ग्राघीन कार्य

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कर रही केन्द्रीय यूनानी चिकित्सा प्रनुसंघान परिषद, 5 पंचर्शाल मार्ग, नई दिल्ली के विरुद्ध कृछ शिकायतें प्राप्त हई हैं ;

(ख) यदि हां, तो इन शिकायतों का ब्यौरा क्या है ; ग्रौर

(ग) इन शिकायतों पर ग्रव तक क्या कार्यवाही की गई है?

परिवार कल्याण विभाग में उर्रमंती (श्री एसक का कुमार): (क) ग्रौर (ख) जी, हों। केन्द्रीय यूनानी चिक्लिमा प्रनुसंघान परिषद् के निदेशक के विरुद्ध णिकायतें मिली हैं जिनमें ग्रधिकारों के दुरुपयोग नियुक्ति आदि के मामलोंमें अनियमित्तनाग्रों का आरोप लगाया गया है।

(ग) इन शिकायतों की जांच की जा रही है।

Circulation of fake drugs

1027. SHRI KALPNATH RAI: SHRIMATI SUDHA VIJAY JOSHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased. to^{*} state:

(a) whether Government are aware of the reports about the circulation of several fake drugs; and

(b) if so, what steps have been taken by Government in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WEL-FARE (SHRI S. KRISHNA KUMAR): 🚞 (a) Under the provisions of the Drugs and Cosmetics Act and Rules made thereunder, control over the manufacture and sale of drugs is exercised by the State Drug Control Authorities. Action to detect the produc. tion and distribution of spurious (fake) and adulterated drugs has therefore mainly to be taken by them. If a case of manufacture or sale of spurious (fake) is detected the State Drug Authorities take action to seize. the spurious drugs and launch prosecution against the involved persons.

(b) To tack the problem of substandared drugs, the Governments of up a Task Force which recommended that:

(1) every drug manufacturing unit should have minimum testing facilities.